

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Premature retirement of Shri Vishaish Kumar Parihar, Civil Judge (Senior Division) presently attached in the office of Registrar Judicial, Jammu in terms of Article 226(2)(a) of J&K Civil Services Regulations, 1956.

Reference: Letter No. 31351/RG/GS dated 07-06-2025 of Registrar General, High Court of Jammu and Kashmir and Ladakh.

Government Order No. 7773 - JK(LD) of 2025.
Dated. 04 - 07 - 2025.

On the recommendation of the Hon'ble Full Court, High Court of Jammu & Kashmir and Ladakh, sanction is hereby accorded to the premature retirement of Shri Vishaish Kumar Parihar, Civil Judge (Senior Division) in terms of Article 226 (2) (a) of the J&K Civil Service Regulations, 1956 with immediate effect.

By order of Lieutenant Governor.

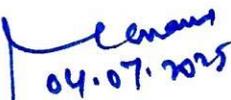
Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/79/2025-10.

Dated. 04 -07-2025.

Copy to the:

1. Principal Secretary to Hon'ble Lieutenant Governor.
2. Commissioner Secretary to Government, General Administration Department.
3. Registrar General High Court of Jammu and Kashmir and Ladakh.
4. Director, Archives, Archaeology and Museums, J&K, Jammu/Srinagar.
5. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
6. Shri Vishaish Kumar Parihar, Ex-Civil Judge.
7. I/C Website.
8. Government Order File.
9. Concerned File.


(Binny Kumar)
Assistant Legal Remembrancer